

# The High Court Of Madhya Pradesh

WP-14056-2020

(IN REFERENCE (IN COMPLIANCE OF ORDER OF HONBLE THE SUPREME COURT DATED 16/09/2020  
PASSED IN WP (CIVI Vs UNION OF INDIA AND OTHERS))

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**Jabalpur, Dated : 29-09-2020**

**Heard through Video Conferencing.**

Shri J.K. Jain, Assistant Solicitor General for the Union of India, on advance copy.

Shri Ashish Anand Bernard, Deputy Advocate General for the State, on advance copy.

In compliance of the order of the Supreme Court dated 16.09.2020 passed in W.P. (Civil) No.600/2016 (*Ashwini Kumar Upadhyay & others vs. Union of India & others*), the present *suo motu* petition has been registered on 21.09.2020 for monitoring the progress of the trials of the pending criminal cases against sitting/former Legislators (MPs & MLAs).

Issue notice to the respondents, namely, (1) Union of India through Secretary, Department of Justice, Ministry of Law & Justice, New Delhi; (2) State of M.P. through the Chief Secretary, Vallabh Bhawan, Bhopal, (3) High Court of M.P. Jabalpur through the Registrar General and (4) The Principal Secretary, Department of Law & Legislative Affairs, Govt. of M.P., Vallabh Bhawan, Bhopal (M.P.). They be served through email.

To come up on **19.10.2020**.

(AJAY KUMAR MITTAL)  
CHIEF JUSTICE

(SANJAY YADAV)  
JUDGE

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